

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
IB-80/ND/2023
New IA- 1812/2024

IN THE MATTER OF:

Assets Care & Reconstruction Enterprise Ltd. ... Applicant/Petitioner

Versus

Ms. Manju Sirohi ... Respondent

Under Section: 95 of IBC, 2016

Order delivered on 03.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

**For the RP : Adv. Parish Mishra, Adv. Aditi Indrani, Adv. Saumya
Upadhya**

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1812/2024: Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 13.06.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.

List on 13.06.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**